# Central Administrative Tribunal Principal Bench

## CP No.303/2017 in OA No.1614/2014

New Delhi, this the 8<sup>th</sup> day of November, 2017

### Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

S.V. Vageesha, S/o Sh. A.M.V. Swamy R/o L-440, Sarita Vihar New Delhi Aged around 53 years Presently posted at:G.B. Pant Institute of Technology

...Applicant

(By Advocate: Shri Sourabh Ahuja)

Vs.

- 1. Ms. Puniya Salila Srivastava
  Principal Secretary/Secretary
  Department of Training & Technical Education
  GNCT of Delhi
  Muni Maya Ram, Pitampura
  Delhi-110088.
- Mr. M.M. Kutty, Chief Secretary
   Department of Training & Technical Education
   GNCT of Delhi, Delhi Sachivalaya
   Players Building, IP Estate
   New Delhi.
- Manoj Kumar, Director
   Directorate of Training & Technical Education
   GNCT of Delhi, New Delhi.

...Alleged Contemnors/Respondents

(By Advocates: Shri Amit Anand and Shri N.K. Singh for Ms. Avnish Ahlawat)

#### **ORDER (ORAL)**

#### Justice Permod Kohli:-

Besides filing of the compliance affidavit, Shri Amit Anand, learned counsel appearing for respondents has also produced copy of an order dated 08.11.2017 whereby the grant of Senior Scale and Selection Grade have been pre-poned from 10.08.1998 to 10.08.1997 and 10.08.2003 to 10.08.2002 respectively. This is in consonance with the directions issued by this Tribunal vide its Order dated 26.08.2016 passed in OA No.1614/2014. Mr. Sourabh Ahuja, learned counsel for petitioner submits that in view of the pre-ponment of the Senior Scale and Selection Grade, the applicant would also be entitled to pre-ponment of the academic Grade pay of Rs.9000 in PB 4 which has not been granted.

- 2. From perusal of the Order, we find that the direction was to grant consequential benefits of Senior Scale and Selection Grade which has been allowed to the applicant. The aforesaid Order has been affirmed by the High Court and Spl. Leave Petition filed there against was withdrawn.
- 3. In this view of the matter, we are of the opinion that so far as the Order of this Tribunal is concerned, the same stands complied with. However, at the same time, there is substance in the submission of Shri Sourabh Ahuja as regards the claim of applicant is concerned. However, the same is not within the purview of contempt. For this he is at liberty to make appropriate representation to the respondents for which even the respondents have granted liberty in para 12 of the compliance affidavit. Suffice it to say that as and when such representation is made, the

respondents will consider the same and if the applicant is found entitled to the same, the appropriate reliefs may be granted to him. Insofar as the payment of arrears is concerned, it is stated that the same shall be paid to the applicant within two weeks.

4. With the above observations, the present contempt proceedings are dropped.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli) Chairman

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